## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

STARRED QUESTION NO:165 ANSWERED ON:09.03.2010 EX-GRATIA FOR CPF PERSONNEL Chavan Shri Harischandra Deoram

## Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether ex-gratia payments, compensations etc. have been made to the jawans/next of kin belonging to the Central Para-military Force (CPF) personnel killed or injured in action;

(b) if so, the details thereof;

(c) the number of cases for grant of such ex-gratia/package/compensation pending with the Government as on date alongwith the number of such cases taken to court during the said period; and

(d) the time by which the pending cases are likely to be disposed of?

## Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NUMBER 165 FOR 9.3.2010

(a): Yes, Ex-gratia compensation @ Rs. 15 lacs is paid to the next of Kin (NoK) of personnel killed in action.No ex-gratia compensation is payable to CPMF personnel injured in action.

(b): As per Government instructions Ex-gratia provision are as under:-

a Death due to accident while on duty 10 lacs

b Death due to act of violence by terrorist etc. 10 lacs

c Death in action 15 lacs

d Death in natural disasters 15 lacs

(c) & (d): 27 cases of ex-gratia compensation are under process with the respective forces, out of which 15 cases are pending for want of succession certificate from the court of law. On receipt of the succession certificate from the NOKs, payment will be released immediately. Remaining 12 cases will be settled on completion of procedural formalities as per relevant government instructions.